

1/21.12.97

Adjourned to 20.01.1997 for admission.

SKJ

(V.N.Mehrotra)
Vice-Chairman

2/20.01.97

The DB is not available today due to sickness
of Hon'ble Mr. K.D.Saha, Member(A).
List on 28.02.1997 for admission.

SKJ

(V.N.Mehrotra)
Vice-Chairman

3

28.2.97

List on 8.5.97 for admission.

CM

(V.N.Mehrotra)
Vice-Chairman

4/08.05.97

Shri A.M.Khan, counsel for the applicant.

Heard the learned counsel for the applicant on
the question of admission. Issue notice to the respondents
to file their reply within four weeks from today as to why
this application be not admitted for hearing. Rejoinder,
if any, may be filed within two weeks thereafter. Requisi-
tions to be filed within a week.

List on 28.07.1997 for admission.

SKJ

(K.Muthu Kumar)
Member (A)

(V.N.Mehrotra)
Vice-Chairman

5/ 28.7.97.

List it on 11.9.97 for hearing on admission.

OG

(V.N.Mehrotra)
Vice-chairman

6/11.09.97

Power filed
by the all
Respondent
filed on 11.9.97
and Kept in
file "C"
N. Torno
24.9.97

W/s has not been filed so far. Four weeks

further time is allowed for the same. Rejoinder may be filed
within two weeks thereafter.

List for admission on 17.11.1997.

SKJ

Da
(R.K. Ahoja)
Member (A)

VN
(V.N. Mehrotra)
Vice-Chairman

7. / 17.11.97.

W/S not filed so far. Shri G. Bose, the counsel
for the respondents prays for and is allowed three weeks
further time to file W/S. Rejoinder may be filed within
one week thereafter. List it on 23.1.98 for admission.

/CBS/

Da
(R.K. Ahoja)
Member (A)

VN
(V.N. Mehrotra)
Vice-chairman

8 / 23.1.98

CM

Since Bench is not available, list on
2.4.98 for admission.

Widmuth
(V.K. Srivastava)
Dy. Registrar

8/02.04.98

W/S on behalf
of the respondent
filed.
N. Torno
23.4.98 M.N.W) SKJ
EMI 500-501V

Shri G. Bose, learned counsel for the respondents
states that he will be filing W/s today during the
course of day. Applicant is allowed two weeks time
to file rejoinder. List on 01.06.1998 for admission.

Da
(G. Narasimham)
Member (J)

Co. 9
(L.R.K. Prasad)
Member (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH (PATNA)

Order Sheet

OA-579/96

..... Application No. 199 in.....

Applicant (s) Respondent (s)

Advocate for Applicant (s) Advocate for Respondent (s)

Note of Registry

Orders of the Tribunal

9/1.6.98

Shri G. Bose, counsel for the respondents

W.S. has been filed by the Respondents.

Rejoinder not filed so far. Four weeks' time is allowed for the same. List on 1.9.98 for admission.

SKS

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-Chairman

10./ 1.9.98.

Shri A.M. Khan, the counsel for the applicant.

Shri G. Bose, the counsel for the respondents.

The respondents have filed written statement.

Heard learned counsel for the parties. Admit. The applicant is allowed four weeks' time to file rejoinder. List it on 26.11.98 for direction.

/CBS/

(L.R.K. Prasad)
Member (A)

(V.N. Mehrotra)
Vice-chairman

11./ 26.11.98. W/S not filed so far. Four weeks further time is allowed for the same. Rejoinder, if any, may be filed within two weeks thereafter. List it on 10.2.99 for direction.

/CBS/

(LAKSHMAN JHA)
MEMBER (J)

(L.R.K. PRASAD)
MEMBER (A)

12/10.02.99

Pleadings in the case are complete. List on 05.05.1999 for hearing. In the mean while rejoinder may be filed.

SKJ

(Lakshman Jha)
Member (J)

(L.R.K. Prasad)
Member (A)

13

5.5.99

CM

None for the applicant. List it for hearing on 20.7.99.

LJ
(Lakshman Jha)
Member (J)

LRP
(L.R.K.Prasad)
Member (A)

14./ 20.7.99.

For want of time, list it on 19.8.99 for hearing.

MPL
/CBS/

MPL
(L.R.K. PRASAD)
MEMBER (A)

S.N
(S. NARAYAN)
VICE-CHAIRMAN

15/19.8.1999

For want of time, list it for hearing on 1.10.1999.

MPS.

MPS.
(Lakshman Jha)
Member (J)

LRP
(L.R.K.Prasad)
Member (A)

16/1.10.99

On the request made by counsel for the respondents let it be listed for hearing on 10.12.1999.

AKJ

AKJ
(L.JHA)
MEMBER (J)

LRP
(L.R.K.PRASAD)
MEMBER (A)

17/12/1999

On the request made on behalf of Shri Gautam Bose, counsel for the respondents, who is stated to be ill, list it for hearing on 25.1.2000.

MPS.

After
(Lakshman Jha)
Member (J)

cc
(L. R. K. Prasad)
Member (A)

18./ 25.1.2000.

For want of time, hearing is adjourned to 28.3.2000.

/CBS/

1
(L. HMINGLIANA)
MEMBER (A)

Sar
(S. NARAYAN)
VICE-CHAIRMAN

19./ 28.3.2000.

Since D.B. is not available today, let it be adjourned to 27.4.2000 for hearing.

/CBS/

Sar
(S. NARAYAN)
VICE-CHAIRMAN

20/27.04.2000 On the request made on behalf of the counsel for the respondents, list it on 30.05.2000 for hearing.

SKJ

cc
(L. R. K. Prasad)/M(A)

Sar
(S. Narayan)/V.C.

21./ 30.5.2000.

On the request, let it be listed on 27.7.2000 for hearing.

/CBS/

cc
(L.R.K. PRASAD)
MEMBER (A)

Sar
(S. NARAYAN)
VICE-CHAIRMAN

22/27.7.2000

Shri Vikash Jha, JC to Shri G. Bose, Rly. counsel.

On request, list it for hearing on 31.8.2000.

M.S.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

23

31.8.2000

CM

Shri A.M. Khan..counsel for the applicant
Shri G. Bose..Counsel for the respondents.

With mutual consent, list it on
5.9.2000 for hearing.

(L.Jha)
M(A)

(L.Jha)
M(J)

24

5.9.2000

CM

For want of time, list it on 23.10.2000 for hearing

(L.Hmingliana)
M(A)

(L.Jha)
M(J)

25/23.10.2000 : For want of time, the hearing is adjourned
to ~~23~~ 07.12.2000.

skj

(L.R. K. Prasad)/M (A)

(S. Narayan)/V.C.

O.A. 579/96

26/7.12.2000

None appears on behalf of the applicant. Shri G. Bose, the counsel for the respondents is present. Let it be listed on 20.12.2000 for hearing. In case nobody turns up on behalf of the applicant, it will be dismissed for default.

verbal
/CBS/

(L.R.K. PRASAD)/M(A)

Say
(S. NARAYAN)/V.C.

27./ 20.12.2000.

Shri A.M. Khan, the counsel for the applicant is present. List it on 6.2.2001 for hearing as prayed for.

verbal
/CBS/

(L.R.K. PRASAD)/M(A)

Say
(S. NARAYAN)/V.C.

Chaukidar Ram Deo Vrs. Unions of India & Ors.

28/06/02/2001 : Shri A.M.Khan, counsel for the applicant.
Shri G.Bose, counsel for the respondents.

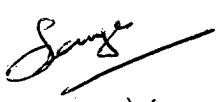
This is an application praying for direction upon the respondents to reinstate the applicant in the pay grade of Rs.895/- w.e.f. 15th March, 1994, and thereupon, to pay the arrears of salary, togetherwith the bonus, admissible on that scale of pay.

2. On looking into the pleadings of the parties and upon hearing the counsel appearing on the either side, we get an impression that the applicant was earlier working on the post of Chaukidar and subsequently, after the said post of Chaukidar was abolished/dis-continued, he was appointed as a Watchman right from the period his services as Watchman was dis-continued. At that juncture of time there was fixation of pay and, as contended by the applicant, his pay was reduced from Rs.895/- to Rs.884/-. As against this, the respondents pleaded, inter alia, that the applicant was given pay protection and, accordingly, his pay was fixed @ Rs.893/- w.e.f. October, 1992.

3. That being the position, we do not find any point to be adjudicated upon instead we dispose of the instant O.A. with a direction upon the respondents to ensure that the applicant did get salary @ Rs.893/- w.e.f. October, 1992, with benefit of subsequent increments and also the bonus, which may fall due on that scale of pay.

4. This OA is, accordingly, disposed of with the observation, as above. There shall be no order as to the costs.


(L.R.K.Prasad)
Member (A)


(S.Narayan)/
Vice-Chairman